

27.2.91

L.R. Verma v. UoGPresent: None

Adjourned for 28.2.91 for  
admission.

P.O.

Anil Kumar Das  
27.2.91

28.2.1991.

Present: Shri K.N. R. Pillai, Counsel for the  
applicant.

Heard the learned counsel of the applicant.  
Issue notice to the respondents on admission and interim  
relief returnable on 8.3.1991.

2. Issue dasti.

M.M. MATHUR  
MEMBER (A)

P.K. KARTHA  
VICE CHAIRMAN (J)

Dasti Service  
Report awaited

8.3.1991

Present: Shri KNR Pillai, counsel for the applicant.

Shri C.M. Jugrahh, P.O. for the respondents.

At the request of the learned counsel of the applicant,  
adjourned to 22.3.91 for hearing on admission.

D.K. CHAKRAVORTY  
MEMBER (A)

P.K. KARTHA  
VICE CHAIRMAN (J)

(2)

22.3.91.

Present : Shri K.N.R.Pillay, Counsel for the applicant.

Mr. C.M.Jugran, P2O., on behalf of the respondents.

The learned counsel of the

applicants states that applicant no.2 does not wish to pursue his case. In view of this, he intends to file an amended application on behalf of the applicant No.1. He may do so within one week. List for admission and interim relief on 12.4.91.

Heeding to the grievances mentioned and others,

and the application no.2 is withdrawn and no order is passed.

*Decided*  
(D.K.Chakravorty)  
Member(A)

*and*  
(P.K.Kartha)  
Vice Chairman

MP 985/91  
OA 514/91

3.4.1991.

Present: Shri K.N.R. Pillai, Counsel for the applicant.  
None for the respondents.

Heard the learned counsel of the applicant.

He states that he does not wish to pursue the present application as his grievances are being considered by the department. In view of this, he prays for withdrawal of this application with liberty to move the appropriate forum, if so advised at later stage. The prayer of the learned counsel of the applicant is allowed accordingly and the application is disposed of as withdrawn.

2. Let a copy of this order be given to the learned counsel of the applicant dasti.

*Decided*  
(D.K. CHAKRAVORTY)  
MEMBER (A)

*and*  
(P.K. KARTHA)  
VICE CHAIRMAN (J)